

been made that for persons who retired on or after the 1st November, 1959 but before the 22nd April, 1960, qualifying service as well as emoluments for pension will be reckoned either according to the relevant pension rules as they stood on the date of their retirement or under the provisions as amended, whichever is more favourable.

(b) The dates of application of orders are as indicated in the answer to part (a) of the question. Government decisions become effective from date of issue of orders, except when otherwise specified.

(c) and (d). The information called for is not available.

(e) No, Sir. Such refusal is not permissible under the rules and no case of any departure from this has so far come to the notice of the Government.

(f) Does not arise.

Coal Washeries

313. Shri Morarka: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) what progress has been made so far regarding the various coal washeries in the public sector;

(b) what is the total production of washed coal at present; and

(c) what is our total requirement?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) A statement giving the required information is attached. [See Appendix II, annexure No. 15-16].

(b) About 4 million tons per annum.

(c) The total requirement of washed coal will amount to about 15 million tons by the end of the Third Plan.

National Mineral Development Corporation

314. Shri Ganpat Sahai: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the National Mineral Development Corporation invited applications for the posts of Administrative Officers in April, 1961;

(b) whether it is also a fact that these posts were filled without considering those who applied in response to the Corporation's advertisement;

(c) if so, whether the application fee paid by the applicants has been refunded to them; and

(d) if not, the reasons therefor?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). The posts were advertised at the same time as State Governments, among others, were requested to furnish a panel of their officers suitable for deputations. As the candidates who responded to the advertisements were not found suitable, the two posts were filled by such deputation.

(c) and (d). The question of refunding the application fee does not arise as it is not the normal practice to refund the amount when the applications have been considered.

Plying of Tongas and Rehras on New Delhi Roads

315. Shri Balraj Madhok: Will the Minister of Home Affairs be pleased to state:

(a) whether any amendment has been made in the order forbidding the plying of Tongas and Rehras on certain roads of New Delhi during specified hours in the morning and evening; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) The following relaxations have been made:—

(i) The prohibitory order shall not be in force on Sundays